

STATEMENT

The Nature and Number of Complaints Received between July and November, 1991 by the Delhi Milk Scheme

<i>Sl. No.</i>	<i>Nature of Complaints</i>	<i>Number of Complaints</i>
1.	Irregularity in Distribution/supply	396
2.	Mis-behaviour of Distribution staff	28
3.	Black Marketing	299
4.	Presence of foreign matters	
5.	Miscellaneous nature	98
Total:		823

Involvement of Private Sector in Production of Crude Oil and Natural Gas

2476. SHRI YASHWANTRAO PATIL:
KUMARI DIPIKA CHIKHILIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the annual demand and production of crude oil and gas in the country;

(b) whether the Government propose to encourage the private sector to boost the production;

(c) if so, the details thereof;

(d) the number of applications received by the Government from private undertakings so far in this regard; and

(e) the time by which the Government propose to give their approval?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATU-

RAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) In the year 1990-91, against a total consumption of 54.77 million tonnes of petroleum products, the indigenous production of crude oil was 33 million tonnes, and against a utilisation of 12837 million cubic metres of gas, the production was 17998 million cubic metres.

(b) and (c). Yes, Sir. 39 offshore and 33 onshore blocks have been offered for bidding to Indian Private Companies and Foreign Companies.

(d) and (e). The last date for the receipt of the bids is 29.2.1992. No target date has been fixed for allotment of blocks to the successful bidders.

Shares of Haryana from Yamuna Waters

2477. SHRI NARIAN SINGH CHAUDHRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the quantum of water being provided

to Haryana from the river Yamuna as per the decision taken in 1981;

(b) whether the Central Water Commission has since submitted its report regarding sharing of Yamuna waters;

(c) if so, the details of the recommendations made therein and the action taken or being taken thereon; and

(d) if not, the steps taken or being taken to settle the issue?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No decision on any specific allocation of Yamuna waters to Haryana was taken in 1981.

(b) Yes, a recent report has been received in July 1991.

(c) and (d). Against the total annual availability of 11.45 billion cubic metres of water in river Yamuna upto Okhla the total protected uses (considering pre-plan and plan approved projects) of all the States has been worked out as 8.016 billion cubic meters and the total protected and unprotected uses (considering unapproved projects completed/ under construction also) as 8.905 billion cubic meters (Statement enclosed). Claims of the basin states, however, total 49.9 billion cubic metres which is far in excess of the availability. The report of the Chairman has been circulated to the concerned States for comments to facilitate discussions in an inter state meeting of the Chief Ministers of the States, which has been convened on 21st December, 1991.

STATEMENT

(Figures in Billion Cubic Metres)

Sl. No.	State	Protected uses			Protected and Unprotected Uses			Total
		At Tajewala	Okhla	Total	Tajewala	Okhla	Total	
1	2	3	4	5	6	7	8	
1.	Haryana	3.791	0.428	4.219	4.280	0.448	4.728	
2.	Uttar Pradesh	1.753	0.945	2.698	1.999	1.079	3.078	
3.	Rajasthan	—	0.109	0.109	—	0.109	0.109	
4.	Himachal Pradesh	0.345	—	0.345	0.345	—	0.345*	
5.	Delhi	0.177	0.468*	0.645	0.177	0.464*	0.645	
	Total	6.066	1.950	8.016	8.801	2.104	8.905	

* Including withdrawal between Tajewala and Okhla